

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, as passed by Rajya Sabha be taken into consideration."

The motion was adopted.

17.17 hrs.

### ARREST OF MEMBER

MR. DEPUTY-SPEAKER : There is one announcement to be made. I have to inform the House that I have received the following wireless message dated 15 September, 1981, from the District Magistrate, Faizabad, U.P., today :—

"Shri Ram Awadh, M.P. arrested under section 188 I.P.C. on 15-9-1981 in Tanda for defying prohibitory order under section 144 Cr. P.C. promulgated by the Sub Divisional Magistrate, Tanda. The M.P. defied prohibitory order along with four other workers in connection with Jail Bharo Andolan launched by Lokdal Party. Shri Ram Awadh has been in District Jail, Faizabad, U.P."

### WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL—CONTD.

Clause 2—(Amendment of Section 2)

MR. DEPUTY-SPEAKER : Now, the House will take up Clause by Clause consideration. Clause 2. There are amendments to be moved.

SHRI SATYANARAIN JATIYA :  
I beg to move :

"Page 1, line 14,—  
after "newspaper" insert—  
"or periodical or magazine" (1)

SHRI SUDHIR GIRI : I beg to move :  
"Page 1, line 13,—  
after "part-time," insert—  
"either permanently or temporarily," (3)

SHRI RAMAVATAR SHASTRI :  
I beg to move :

"Page 1—  
after line 15, insert—  
'and (ii) the following Explanation shall be inserted, namely—

Explanation—Any person who was in employment, whether whole time or part time, on October 1, 1979 including

a correspondent employed permanently or temporarily for a stipulated period, shall be considered an employee for the purpose of this Act." (14)

श्री सत्य नारायण जटिया : उपाध्यक्ष महोदय, क्लॉज दो की लाइन 14 के बारे में मैंने कहा है—

In relation to one or more newspaper or periodical or magazine establishment'

इस के विषय में मेरा यह कहना है कि केवल न्यूजपेपर्स तक ही इस लाभ को सीमित नहीं करना चाहिए। पत्र-पत्रिकाओं को भी इसमें शामिल करना चाहिए। समाचार पत्रों में काम करने वालों के अलावा जो पत्र-पत्रिकाओं में काम करते हैं, उनको भी इसका लाभ दिया जाना चाहिए।

SHRI SUDHIR GIRI : The Minister has given the number of retrenched journalists. He has not given the number of discharged or dismissed employees or workers. I have been given the figure of 2500 who were retrenched employees and journalist. The hon. Minister should amend the Clause so that this benefit may be effective from 1st day of January, 1980.

श्री रामश्रवतार शास्त्री : मैंने जो संशोधन दिया है, उसे मैं पढ़ देता हूँ। क्योंकि इसी तरह का संशोधन श्री नवल किशोर शर्मा ने भी दिया था जिसको कि कि उन्होंने मूब नहीं किया। मेरा संशोधन इस प्रकार है—

"पृष्ठ 2,—

पंक्ति 4 के पश्चात निम्नलिखित अन्तःस्थापित किया जाये :—

'और (ii) निम्नलिखित स्पष्टीकरण अन्तःस्थापित किया जाएगा :—

"स्पष्टीकरण—कोई भी व्यक्ति जो 1 अक्टूबर, 1979 को नियोजन में था, चाहे पूर्णकालिक या अंशकालिक जिसके अंतर्गत स्थायी रूप से या